की अनुरक्षण अनुदान (मेंन्टेनेंस ग्रांट) सूची में रखा जाये तथा म्राय-व्यय ग्रोर भावश्यकताश्रो की समीक्षा समय-समय पर यू० पी० सी० नियमों के अनुसार की जाये।

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(घ) इन महाविद्यालयों के ब्रध्यापकों, कर्मचारियों तथा छात्रों को काशी हिन्दू कर्मचारियों विश्ववद्यालय के ग्रध्यापकों. छावों के समान धीर सुविधा भौर **बिकास** के श्रवसर प्रदान किये आर्थे **जै**से दिल्ली विश्वविद्यालय से सम्बद्ध महाविद्यालयों के छात्रों, भ्रध्यापकों श्रोर कर्मचारियों कोप्राप्त हैं ।

ग्रंत में श्रीमन्, इतना ही निवेदन करना चाहता हं कि इतने वर्षी से उपेक्षित इन महाविद्यालयों के स्रवस्ट्र विकास को गति देने के लिए ग्रविलम्ब यथेष्ठ ग्रनावतंक ग्रनुदान की व्यवस्था की जाए।

श्रीमन, इस उल्लेख के माध्यम से, मैं चाहंगा कि शिक्षा मंती इस सम्बन्ध में उन महाविद्यालयों की जो दुर्दशा है, जानकारी प्राप्त करके सदन के माध्यम से अवगत कराने की कृपा करें। आप उनको इस बारे में निर्देश देने की करेंगे। क्या मंत्री जी इस पर कुछ कहेंगी ?

श्री उपतमापति : उहाँने सुन लिया है, वह विचार करेंगी। Statement by the Labour Minister.

STATEMENT BY MINISTER

by Minister

Major accident at Topa Colliery of the **Central Coalfields Limited im** Hazaribagh District on the 16th July, 19SZ.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, I regret to inform the House of a major accident which occurred on 16th July, 1982 at 14-45 hours at the Topa Colliery of Central Coalfields Limited in the District of Hazaribagh (Bihar) resulting in the death of 16 persons and serious injuries to 4 others.

According to the preliminary information received from the Directorate General of Mines Safety, the accident occurred while loaders were engaged under the supervision of a Mining Sirdar in loading blasted coal in a depillaring area in and around a goaf. There was a fall of roof measuring approximately 10 metres by 25 metres by 0.25 metres thick from a height of about 2.5 metres. Sixteen persons including the Mining Sirdar were killed on the spot and 4 other seriously injured. The injured persons have been hospitalised. Director General, Deputy Director General and Director of Mines Safety are making enquiries.

Having regard to the magnitude of the disaster, it has been decided to set up a Court of Inquiry under subsection (1) of section 24 of the Mines Act, 1952 (35 of 1952) to enquire into the causes of and circumstances attending the accident. Sir, I would like, with your permission, to add a sentence. The Government have also decided that either a serving or a retired Judge of a High Court would be appointed as the Chairman 01 the Court of Inquiry.

MR. DEPUTY CHAIRMAN: I would like to inform the Members that several Members have given their names for seeking clarifications. Perhaps, Members may not be aware or some may be aware of the fact that Mr. Chairman has been pleased

to accept the Calling Attention on the same subject for the 21st of July. So, I request the hon. Members to reserve their comments for that day. We shall have a full discussion on that day. Let us not have a double discussion on the same point. Hence my request. Otherwise, it will be a double discussion. If you seek clarifications, there is no use of having the Calling Attention.

Statement

SHRI KALYAN ROY (West Ren-gal): Sir, we have given the Calling Attention notice which, you have just now announced, has been admitted in relation to the employer, the Energy Ministry. The Labour Ministry has nothing to do with it. We will put questions on the basis of the statement he has made. The Labour Ministry is not the employer. He is also concerned with the safety of the colliery. He comes as a policeman later on. We will ask him strictly what the DGMS has got to do. These are two Departments under two different Ministries.

MR. DEPUTY CHAIRMAN: The accident is the same. Everything will arise out of the same accident. (Interruptions) Will you, Mr. Kalyan Roy, agree that any word that you will utter today, any clarification that you seek today, if you repeat the next, that will not be allowed? Not a word of that will be allowed to be repeated by any Member, not only by you; that will not be repeated

SHRI KALYAN ROY: We will ask him about the DGMS. (Interruptions)

MR. DEPUTY CHAIRMAN: I just wanted to save the time of the House. Otherwise, there is no use. (Interruptions) Mr. Ramamurti.

SHRI P. RAMAMURTI (Tamil Nadu): Sir, it would have been proper had this statement been made by the Minister of Energy.

SHRI BHAGWAT JHA AZAD: Under the Act I have to do it. Therefore, I have done it.

MR. DEPUTY CHAIRMAN: Under the Act he has to do it. The Energy Minister will make a statement on the

SHRI P. RAMAMURTI: The Energy Minister?

MR. DEPUTY CHAIRMAN: Yes. On the 21st the Calling Attention is there.

SHRI P. RAMAMURTI: Then, I do not want to ask him.

SHRI BHAGWAT JHA AZAD: The Energy Minister will be able to give more information. But under the Act I have to do it, and I have done it.

भी शिव चन्द्र शा (बिहार) : उपसभापति महोदय, इस पर कार्लिंग ब्रटेंशन भी है यह ठीक है । जो मंत्री महोदय ने स्टेटमेंट दिया है ग्रगर मैं इस पर कुछ सवाल पूछता हूं तो यह कार्लिंग ग्रटेंशन के दक्त कम्परीहैंसिव हो जाता है। यह देखा नहीं जाता भाज क्या हो रहा है। 🦼

श्री उपसमा^{प्}तिः यह देना इनकी डयुटी है। झाप पूछिये।

भी शिव चन्त्र शाः यह जो स्टेटमेंट दिया है इस बारे में मुझे तो कलेरिफि-केशन पूछनी है । उपसभापति महोदय, यह दुर्घटना नहीं हुई । इसे यदि कुछ कहा जाए तो यह मर्डर है।

भी उपसभापति: यह कोई सवाल नहीं है । यह सवाल इससे नहीं उठता ।

भी शिव चन्द्र झाः क्या यह बात सही नहीं है कि एक दिन पहले 15 तारीख को जहां पर मजदूर काम करने जाते थे उसे प्रीहिबिटेड जीन डिक्लेयर कर दिया था धापके ध्रफसरों द्वारा ? प्रोहिबिटेड जोन डिक्लेयर कर दिया गया

था फिर भी मजदूरों को काम करने के लिये घकेला गया ? क्या यह बात सही नहीं है ? मेरे पास ग्रखबार है।

Statement

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श्री उपसमापति: यह ग्राप छोडिये ।

श्री शिव चन्द्र झाः ग्रखबार में आ गया है कि यह प्रोहिबिटेड जो न डिक्लेयर कर दिया गया था फिर भी मजदूरों को वहां काम करने के लिये कहा गया है ? क्या यह बात सही नहीं है ? दूसरी वात मैं यह जानना चाहता हूं कि क्या ऐसी दुर्घटना पहले भी हुई है या नहीं ? जहां तक मेरी जानकारी है सन् 1975 में इस प्रकार की घटना वहां पर हो चुकी है। ऐसी हालत में मैं यह जानना चाहता हूं कि उस घटना के बाद अब तक वहां पर क्या सेफ्टी मेजर लिये गये ? तीसरा और आखीरी सवाल मेरा यह है कि जब इस प्रकार की दुर्बंटना होती है तो खान मजदूरों की सेफ्टी के लिये कोई मशीनरी काम करती है या नहीं ? ये मेरे छीन सवाल है ।

SHRI KALYAN ROY: Sir, I have only five simple clarifications to seek. Firstly, is the Minister aware that there were five safety conferences and the last safety conference was held in Delhi under the Chairmanship of Mr. N. D. Tiwari and there it was decided that every underground mine will be inspected twice a year? Has it been done in relation to this colliery? Secondly, it is stated in the statement that work was going on in a depillaring section. According to the Mines Department instructions, according to the instructions of the Central Government a depillaring area should be inspected at least three times a year. Has this depillaring area been inspected three times a year? Thirdly, when did the

inspection by the DGMS take place, what were the violations of the safety rules which were observed and what follow-up action was taken in relation to these violations of the safety rules by the management the colliery? of Fourthly, regarding compensation, Mrs. Ram Dulari Sinha on the 26th February, 1981 stated in this House that "the matter of increasing the compensation,to miners killed in accidents is receiving attention and some decisions are expected to be taken soon." That was on the 26th February, 1981 and today is the 19th of July, 1982. Has any decision been taken, because the maximum compensation that a miner can get after he dies is Rs. 30,000? Mr. Abdul Ghani Khan Chaudhuri said in a letter written on January 23, 1981: "I have again requested Minister of Labour to expedite a decision in the matter of compensation as early as possible." So I would like to know what the Labour Ministry has done after one and a half years, in spite of repeated replies in Parliament that the matter is receiving utmost consideration and soon a the decision will be taken. Has not the time come to take a decision? The last question is, we have had several courts of enquiry—Chasnala, Jitpur, Keshargurh, Central Saunda, Silwara and lastly Jagannathpur—whose decisions are yet to be announced. We have seen the Energy Minister consider the recommendations as_ scrape of paper. Not a single recommendation, except in regard to Chasnala which happens to be an nSCO has been implemented. colliery, will he assure us that once Therefore. he has decided to set up a court of enquiry. the recommendations and decisions of the court of enquiry will be implemented by the management? Lastly, before I sit down, in relation to the court of enquiry on the Silwara disaster in the Western Coalfields near N^<?"">»r, Mr. Dhabe wag made an assessor from the INTUC. The AITUC was also given representation. Unfortunately after that, only the INTUC is being taken as assessor. That is

[Shri Kalyan Roy]

wrong. I would request the Minister to have a good judge, retired or not, and a good technical assessor and so far as the union representation is concerned, let him take not only from the INTUC but also from other central trade unions.

श्री सदाशिव बागाईतकर (महाराष्ट्र): श्रीमन्, मैं मंत्री महोदय से यह जानना चाहता हूं कि जिस कोलरी में यह दुर्घटना हुई है, क्या यह सही नहीं है कि इसी स्थान के बारे में इसके पहले वहां के जो सरदार थे उन्होंने अपनी रिपोर्ट में यह कहा था कि यह एक बहुत खतरनाक जगह बनती जा रही है? मैं यह जानना चाहता हुं कि यह बात सही है या नहीं, इसका खुलासा किया जाये । दूसरी बात मैं कम्पैंसेशन के बारे में कहना चाहता हूं। कर्म्पैसेशन के बारे में यह जानना चाहता हं कि जो मेक्सीमम कम्पैसेशन माइनर्स के लिए एलाउड है वे 30 हजार रुपये देने के बारे में सरकार क्या कार्यवाही कर रही है ? मैं चाहता हं कि इस बारे में माफ एगं।रेन्स दे दिया जाय कि इस पर ध्राप ध्रमल कर रहे हैं या नहीं? इस प्रकार की दुर्घटनाएं लगातार बढती जा रही हैं ? ग्रीर होती जा रही हैं । मैं जानना चाहता हं कि उनको रोकने के लिए ग्रापका जो इंस्पेक्टोरेट है, वह माइन्सं की सेपटी को सुचारू रूप से चलाने के लिए क्या कदम उठाने जा रहा है?

श्री प्यारेलाल खंडेलबाल (मध्य प्रदेश): उपसभापति महोदय, मैं कुछ स्पष्टीकरण मंत्री महोदय से चाहता हूं। जांच हर दुर्घटना की होती है श्रीर बहुत लम्बे समय तक होती रहती है। क्या मंत्री महोदय इसके लिये कोई समय निर्घारित करेंगे कि जांच की रिपोर्ट शीघ्र एक सोमित समय में तैयार करके दे दी जाये एक बात।

दूसरी बात, मेरे पास यह निश्चित जानकारी है कि यह खदान खतरनाक घोषित की जाये। वहां कभी भी दुर्घटना हो सकती है यह रिपोर्ट दे दी गई थी। इसलिये यह जानकारी जो मेरे पास है मंत्री महोदय यह बताने की कृपा करें कि क्या यह सही है और क्या मंत्री महोदय इस बारे में जांच करायेंगे?

तीसरी बात, एक और जो जानकारी जो मुझे मिली है कि वह यह है कि जो चार लोग गम्भीर घायल हुए हैं उनको वहां से अस्पताल में हटाने के लिये काफी विलम्ब हुआ है । अगर उनको जल्दी हटा लिया जाता है तो आयद उनके बचने की संभावना हो सकती थी। आज चारों की स्थित खतरनाक है । तो इन तीन प्रक्रनों का स्पष्टीकरण मैं मंत्री महोदय से चाहता हूं।

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): The main question which I would like to ask the Minister is this. Is the Minister aware that it was found that the regulations made under the Mines Act are very defective in fixing the responsibility? I had experience as an assessor. Who is the person responsible under a corporation like the Coal India Limited? Secondly, this House had appointed a Joint Committee on Mines Act in 1973 and Mr. A. P. Sharma was the chairman—for amending the Act. We found so many defects. A report was submitted about six years ago. May I know whether and when the Minister will bring an amended Bill on the Mines Act so as to meet the situation today. There are so many lacunae found in this Act.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): There is & tendency among the labourers to go

into the mines; where extraction has already reached saturation point, for extracting coal because it is easier that way. I would like to ask if the Government is empowered with any Act to seal a coalmine which, in the opinion of the Government, is not safe for extraction?

Statement

श्री हुक्मदेव नारायण यादव (बिहार):
श्रीमन, एक सवाल मेरा है । मैं केवल
इतना जानना चाहूंगा कि जो लोग मर
गये हैं वे गरीव लोग हैं, कमाने वाला
मर गया, उनके लिये कम्पन्सेशन हैं
लेकिन श्रीमन्, जो लोग इसमें मारे
गये हैं क्या उनके परिवार वालों को,
जो काम करने के लायक हैं उन लोगों
को सरकार नौकरी देगी ग्रीर सरकार
इस बारे में ध्यान देगी ?

श्री भागवत झा आजाद : उपसभापित महोदय, प्रश्न यह है कि मैंने अभी कोर्ट आफ इन्वायरी की स्थापना की यहां घोषणा की है । इस सम्बन्ध में इतने प्रश्न पूछे गये हैं और कुछ प्रश्न ऐसे हैं जिनके बारे में जांच कमेटी जांच करने के बाद ही रिपोर्ट दे सकती है, मैं उस पर अपनी राय नहीं दे सकता हूं । सेफ्टी नियमों का पालन किया गया या नहीं किया गया, इस तरह को सारी बातों के बारे में जांच इन्कारो के बाद पता चलेगा और उसके अनुसार जो सिफारिशों आयोंगी उन सिफारिशों पर अमल होगा ।

दूसरी बात कुछ सदस्यों ने यह कहा है कि यह जो माइंस हैं यह पहले से ही खतरनाक थो। इस बारे में भी मैं अपनी राय नहीं दे सकता हूं। डाइरेक्टर जनरल ग्राफ माइंस ग्रीर डिप्टो डाइरेक्टर जनरल ग्राफ माइंस वहां गये हैं ग्रीर जांच कर रहे हैं। उन ी जब मेरे पास रिपोर्ट ग्रायेगी तभी इस सम्बन्ध में मैं जानकारी दे सकता हूं कि क्या हुआ। इस सम्बन्ध में ग्रधिकांश प्रश्नों का उत्तर इनर्जी मिनिस्टर दे सकते हैं ग्रीर इसके लिये आपने कार्लिंग अटेंशन भी स्वीकार कर लिया है। ग्रभी मैं मान्यवर, इतना हो सदन में निवेदन करूंगा कि नियमों का पालन हुआ या नहीं, किस कारण दुर्घटना हुई, क्यों दुर्घटना हुई इसकी जानकारी रिपोर्ट ग्राने के बाद ही हो सकती है। इस पर हम ग्रानी कोई राय नहीं दे सकते हैं। जहां तक कम्पन्सेशन और सर्विस की बात है यह घोषणा ग्राज कर दी गई है कि उनके हर एक परिवार में जो नौकरी के लायक व्यक्ति है उनको नौकरी दी जायेगी इनर्जी मिनिस्टर ने यह घोषणा की है। जो ग्रीर बातें इस सम्बन्ध में कही गई हैं देखेंगे कि उनके बारे में क्या किया जा सकता है।

SHRI SHRIDHAR WASUDEO DHABE: What about the Mines Amendment Bill?

श्री भागवत झा आजाद: मैंने देखा नहीं है तो मैं इस बारे में कुछ नहीं कह सकता हूं कि क्या हो सकता है स्वयं मैंने नहीं देखा है। मैं एक बयान में समूची बात नहीं कह सकता हूं।

SHRI P. RAMAMURTI: There was an assurance given by the previous Labour Minister that the rate of compensation, the amount of compensation, will be raised and it is engaging the attention of the Goverp-ment. This assurance was given as early as February 1981. It is now one year and five months since. I would only like to ask this simple question. After all, it is his matter; it is not a matter concerning the Energy Minister. Energy Minister has written to you. So take a decision quickly on that. When will you take a decision?

SHRI BHAGWAT JHA AZAD: I shall look into it. At the moment I

[Shri Bhagwat Jha Azad]

must plead my difficulty that I have not seen the statement made one and a half years ago. I would like to go luito it and see what can be done about it.

MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Mr. Deputy Chairman, I beg to move:

"That in pursuance of item (xxiv) of clause (1) of statute 14 of the statutes of the Aligarh Muslim University, as amended by the Aligarh Muslim University (Amendment) Act 1981 (No. 62 of 1981), this House do proceed to elect, in such manner as the Chairman may direct, four members from among the members or the House, to be members of the Court of the Aligarh Muslim University."

Th_e question was put and the motion was adopted.

MOTION FOR ELECTION TO THE GENERAL COUNCIL OF THE INDIAN SCHOOL OF MINES, DHANBAD

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Sir, I beg to move the following motion:

"That in pursuance of the provis-ins contained in clause_s (ii) to (iv) of rule read with clause (vii) of rule 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, this House do proceed to elect, in such manner as the Chairman wiay direct, one member from among the members of the House

to be a member of the General Council of the Indian School of Mines, Dhanbad, in the vacancy caused by the retirement of Dr. Bhanindra Nath Hansda from the membership of the Rajya Sabha on the 2nd April, 1982."

Th_e question was put and the motion was adopted.

THE PAYMENT OF WAGES (AMENDMENT), BILL, 1982

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, I beg to move:

"That the Bill further to amend the Payment of Wages Act, 1936, be taken into consideration."

[The Vice-Chairman (Shri LadU Mohan Nigam) in the Chair].

Sir, the Payment of Wages Act regulates the payment of wages to certain classes of persons employed, in industry. It also ensures that wages payable to the employees covered by the Act are disbursed by the employers within the prescribed time limit and no 'deductions are made which are not authorised by law. The working of the Act has revealed a number of short-comings. Government also received suggestions for amending the Act to improve its working and to make it more effective and beneficial. It was also suggested to Government that the benefits of the Act should be extended to a large number of employees by enlarging the scope of industrial establishments as well as by enhancing the existing wage limit for coverage from less than Rs. 1,000 per month to less than Rs. 1,600 per month. Government have considered the various suggestions and decided to amend the Act.

The amending Bill now before the House seeks to achieve these objectives. It widens the definition of 'Industrial establishment' to cover